

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.261/2006

Friday this the 21st day of April 2006.

CORAM:

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER**

V.Nagammal,
W/o Veeran, No.281/307,
Sastri Nagar, Anna Nagar,
Erode-2. Applicant

(By Advocate Mr. TC Govindaswamy)

VS.

1. Union of India, represented by the Secretary, Ministry of Railways, (Railway Board), New Delhi.
2. General Manager, Southern Railway, Head Quarters Office, Park town P.O., Chennai-3.
3. The Senior Divisional Finance Manager, Southern Railway, Palakkad Division, Palakkad.
4. The Senior Divisional Personnel Officer, Southern Railway, Palakkad Division, Palakkad.

Respondents

(By Advocate Smt. Sumathi Dandapani)

The Application having been heard on 21.4.2006
the Tribunal on the same day delivered the following

ORDER

HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Learned counsel for the applicant represents that this is a case of revision of extra ordinary family pension granted to the applicant, that the pension was reduced by virtue of the issue of A-9 order (impugned) on 14.2.2006 and that by virtue of paragraph 3 of the said order, the applicant was asked to submit a representation if any, against such proposed revision. Accordingly, the applicant

made a representation on 24.2.06. The final outcome of the said representation is not known to the applicant as yet.

2. Learned counsel for the respondents represents that the representation is under consideration and it might take some more time to dispose of the same one way or the other.

3. The applicant would be satisfied, if permitted to make a comprehensive representation in this behalf to the respondents within a period of three weeks from today and the counterpart concurs that the same would be disposed of within a period of two months from the date of receipt of such representation.

4. Learned counsel for the respondents concurs to this suggestion and also undertakes that, if such a representation is made, till the disposal of the representation no further action will be taken in pursuance of the impugned orders.

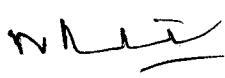
5. In the interests of justice, we permit the applicant to make such a representation to the 2nd respondent within three weeks and direct the 2nd respondent to consider and dispose of the same within a period of two months from the date of receipt of such representation as per the rules and till then, no action in pursuance of A-11 shall be taken.

6. The application is disposed of as above. No costs.

Dated the 21st April 2006.



GEORGE PARACKEN
JUDICIAL MEMBER



N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER